

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

Dated 9<sup>th</sup> Sept 1993

R.A.No.220/93  
in OA No.2391/92

Shri R.C.Shrivastava.

Applicant.

Vs.

Union of India.

Respondents.

ORDER

OA No.2391/92 was disposed of by us by the order dated 29-4-93. The applicant has requested for a review of the order.

2. We have perused the Review Application and are satisfied that this application can be disposed of by circulation.

3. In our order, we had permitted the applicant to make a representation regarding his Provident Fund dues within one month and directed the respondents to dispose of his representation within two months. Secondly, we had directed the respondents to pay the applicant the dues in regard to his gratuity before 31-5-93 with interest as mentioned therein.

4. We notice that the applicant has raised a number of issues regarding the Provident Fund dues and the gratuity. He seeks orders on a number of issues relating to these two items.

5. We are of the view that the applicant has not made out any case for review of our orders. If the respondents have not complied with our directions, it is open to the applicant to initiate proceedings for contempt. If, on the contrary, the applicant is not satisfied with the orders passed by the respondents it is open to him to file a fresh

application in regard to his grievance.

6. In the circumstances, we find no merit in this Review Application which is dismissed.

*W.S.W.*  
( C.J. ROY )  
Member (J)

*N.V.K.*  
9-9-93  
( N.V.KRISHNAN )  
Vice Chairman (A)